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GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 3rd May, 2018.

No. LJ(A) 77/2000/Pt.I/28 – In exercise of the powers conferred under rule 1-A of the Rules for Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and further under sub-section (1) of Section 2 of the Meghalaya Autonomous Districts Administration of Justice Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), read with paragraph 5 of the Sixth Schedule to the Constitution of India, the Governor of Meghalaya, with the approval of the Hon'ble High Court of Meghalaya, is pleased to confer the District & Sessions Judge, Shillong as the Additional Deputy Commissioner, East Khasi Hills District for the trial of all offences punishable with death, imprisonment for life or imprisonment for a term of not less than five years under the Indian Penal Code or under any other law for the time being applicable to the District and also to hear all Civil and Criminal revisions, appeals, etc. from, the decisions of the Assistants to the Deputy Commissioners within the said District and the Governor is further pleased to direct that such District & Sessions Judge as Additional Deputy Commissioner shall for the purpose aforesaid, exercise all the judicial powers of the Deputy Commissioner within the said District including Sessions cases of Sohra (Civil) Sub-division with effect from the date of joining. All appeal from the Sohra (Civil) Sub-Division will lie with the aforementioned court of Additional Deputy Commissioner, Shillong.

This supersedes all earlier notifications issued to this effect under the aforesaid provisions within East Khasi Hills District.

(W. Khyllep)

Secretary to the Government of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt.I/28-A

Dated, Shillong the 3rd May, 2018.

Copy to :-

1. P.S. to Chief Minister for information of Hon'ble Chief Minister.
2. P.S. to Minister, Law for information of Hon'ble Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate General, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong. This has reference to his notification Memo. No. HCM/II/184/2015/709-A dated 05.03.2018.
6. The Accountant General (A&E), Meghalaya, Shillong.
7. The District & Sessions Judge, East Khasi Hills District, Shillong.
8. The Director General of Police, Meghalaya, Shillong.
9. The Superintendent of Police (CBI/ACB), Shillong.
10. The Superintendent of Police, East Khasi Hills, Shillong.
11. Chief Administrative Officer, office of the District & Sessions Judge, Shillong.
12. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
13. Home (Police) Department).
14. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
15. Personnel (A) Department.
16. Law (B) Department.
17. Personal file of the officer.
18. DEO, Law Department.
19. Guard file.

By Order etc.,

Secretary to the Government of Meghalaya,
Law Department.